

(2) (i) Review by the Government on the working of the Hindustan Paper Corporation Limited, New Delhi for the year 1971-72.

(ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in library. See No. LT-5016/73.]

ANNUAL REPORT OF INDIAN STANDARDS INSTITUTION, NEW DELHI FOR 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution, New Delhi, for the year 1971-72.

[Placed in library. See No. LT-5017/73.]

12.59 HRS.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
TWENTY-SEVENTH REPORT**

SHRI AMARNATH VIDYALANKAR (Chandigarh): I beg to present the twenty-seventh Report of the Committee on Private Members' Bills and Resolutions.

13. HRS.

**TAXATION LAWS (AMENDMENT)
BILL***

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964."

The motion was adopted

SHRI YESHWANTRAO CHAVAN: I introduce the Bill.

13.01 HRS.

MATTERS UNDER RULE 377

(i) *Re* NEGLIGENCE OF DOCTORS IN A.I.I.M.S. TOWARDS A MEMBER CAUSING LOSS OF VISION IN AN EYE

SHRI PILOO MODY (Godhra): Mr. Speaker, Sir, I have to bring to your kind notice and to the notice of the House the most serious thing that has happened to one of our colleagues, Mr. K. Gopal, who, last week, I regret to say, lost his right eye due to the sheer negligence of the All India Institute of Medical Sciences where he had gone to seek succour and treatment.

To cut a long story short, Mr. Gopal who was sitting in the House on the 4th of last month felt that he was losing his vision and was advised thereafter by Dr. Caroli of the Willingdon Hospital to contact, Dr. Agarwal of the Dr. Rajendra Prasad Ophthalmic Clinic of the All India Institute of Medical Sciences. It took him almost two days to get an appointment. Having got the appointment he went and met the doctor, and the good doctor, instead of looking at his eye to find out what was bothering him and what was troubling him, said 'I have to look at it after my juniors have examined it.'

So, for 4 hours or 5 hours Mr. Gopal lingered around while one junior doctor after another came up to him some not even knowing how to use the instruments that were provided to them, and at the same time not coming up with any sort of explanation as to why Mr. Gopal was not seeing well with his right eye. Finally, after exasperation, Mr. Gopal asked to see Dr. Agarwal again, who then told him that he was suffering from retinal detachment. I am not a doctor and I don't know very much about this. But even I know that if you are suffering from a retinal detachment, the one thing that you have to do is to get into bed and stop all movement. This is extremely necessary if you have retinal detachment. There was no medicine even to dilate the pupil of the eye. They should have told him that he should not move, that he should take it easy. On the contrary, the doctor told him, he needed surgery. He was told to go and get some certificate from the CGHS, or whatever procedure they have invented. Instead of attending to the patient which they ought to have done, they asked him to fulfil certain formalities. Mr. Gopal got disgusted with the entire procedure and thereafter went to Madras that night itself. The doctor had not warned him that he should

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†Introduced with the recommendation of the President.